

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
(through web-based video conferencing platform)**

**Item No. 21  
CP (IB) No. 222/Chd/CHD/2020**

**Under Section 9 of the Insolvency  
and Bankruptcy Code, 2016**

**In the matter of:-**

M/s INP Computer Technology Pvt. Ltd. ...Petitioner-Operational Creditor

Vs.

Chawla Digital Systems Pvt Limited ...Respondent-Corporate Debtor

**Present through Video Conferencing:**

None for the petitioner-operational creditor.  
Ms. Niharika Sohal, Advocate for respondent-corporate debtor.

Written submissions have been filed by learned counsel for the petitioner-operational creditor vide Diary No. 02227/1 dated 05.09.2022 and by respondent-corporate debtor vide Diary No. 02227/2 dated 05.09.2022. The same are taken on record. A date is requested by learned counsel for the respondent-corporate debtor for arguments. The matter be listed on 19.01.2023 for arguments.

Sd/-  
(Subrata Kumar Dash)  
Member (Technical)

Sd/-  
(Harnam Singh Thakur)  
Member (Judicial)

November 17, 2022  
YP